FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF PSI INDIA PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	PSI India Private Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	30/11/2015
3.	AUTHORITY UNDER WHICH CORPORAT PERSON IS INCORPORATED/ REGISTERED	ROC- DELHI
4.	CORPORATE IDENTITY NUMBER/LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U74900DL2015FTC287956
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Flat No. 302, Third Floor, Plot No. 4, Site No. 4, LSC, Kalkaji, Near Site No. 42, Near Site No. 42, South Delhi, New Delhi, 110019
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	30/10/2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name: Mr. Hemant Sethi IBBI Reg No.: IBBI/IPA-002/IP-N01107/2021-2022/13628 **Email Address:** psiindia.volliq@outlook.com hemantmlsethi60@gmail.com **IBBI Registered Address:** Block No. IB, House No. 8-C, Ashok Vihar, Phase-1, Opp. sports Complex, North West, Delhi, 110052. **Communication Address 1:** - C-1/2846 Sushant Lok Phase -1 Gurgaon-122002.
8.	LAST DATE FOR SUBMISSION OF CLAIMS	29/11/2026

Notice is hereby given that the PSI India Private Limited has commenced voluntary liquidation on 30/10/2026. The stakeholders of PSI India Private Limited are hereby called upon to submit a proof of their claims, on or before 29/11/2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

HEMANT SETHI ★ IBBI/IPA-002/IP-N01107/2021-2022/13628 ★ Insolvency Professional ★ New Delhi

Mr. Hemant Sethi
psiindia.volliq@outlook.com, hemantmlsethi60@gmail.com
AFA Valid Upto -30-Jun-27
IBBI Reg No.: IBBI/IPA-002/IP-N01107/2021-2022/13628
Voluntary Liquidator in the matter of PSI India Private Limited

Date: 31/10/2026
Place: New Delhi

प्रपत्र ए
सार्वजनिक उद्घोषणा
(भारतीय दिवाला और शोधन अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) विनियम, 2017 का विनियम 14)

पीएसआई इंडिया प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

1.	कॉरपोरेट व्यक्ति का नाम	पीएसआई इंडिया प्राइवेट लिमिटेड
2.	कॉरपोरेट व्यक्ति के निगमन की तिथि	30/11/2015
3.	प्राधिकरण जिसके तहत कॉरपोरेट व्यक्ति पंजीकृत/निगमित है	आरओसी-दिल्ली
4.	कॉरपोरेट व्यक्ति का कॉरपोरेट पहचान संख्या/सीमित देयता पहचान संख्या	U74900DL2015FTC287956
5.	कॉरपोरेट व्यक्ति का पंजीकृत कार्यालय और प्रमुख कार्यालय(यदि कोई हो) का पता	फ्लैट नं. 302, तीसरी मंजिल, प्लॉट नं. 4, साइट नं. 4, एलएससी, कालकाजी, साइट नं. 42 के पास, दक्षिण दिल्ली, नई दिल्ली, 110019
6.	कॉरपोरेट व्यक्ति का परिसमापन प्रारंभ होने की तिथि	30/10/26
7.	परिसमापक का नाम, पता, ईमेल, फोन नंबर, पंजीकरण संख्या	**नाम: श्री हेमंत सेठी** **आईबीबीआई पंजी. सं.:** IBBI/IPA-002/IP-N01107/2021-2022/13628 ईमेल पता: psiindia.volliq@outlook.com hemantmisethi60@gmail.com **आईबीबीआई पंजीकृत पता:** ब्लॉक नं. आईवी, मकान नं. 8-सी, अशोक विहार, फेज-1, स्पोर्ट्स कॉम्प्लेक्स के सामने, उत्तर पश्चिम, दिल्ली, 110052। **पत्राचार पता** 1: सी-1/2846 सुशांत लोक फेज-1, गुड़गांव-122002
8.	दावा जमा करने की अंतिम तिथि	29/11/26

एतद्वारा सूचित किया जाता है कि पीएसआई इंडिया प्राइवेट लिमिटेड ने 30/10/2026 को स्वैच्छिक परिसमापन की प्रक्रिया शुरू कर दी है।
पीएसआई इंडिया प्राइवेट लिमिटेड के हितधारकों से आह्वान किया जाता है कि वे 29/11/2026 को या उससे पहले मद सं. 7 में दिए गए पते पर परिसमापक के पास अपने दावों का प्रमाण प्रस्तुत करें।
वित्तीय लेनदार अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक माध्यम से ही प्रस्तुत करेंगे। अन्य सभी हितधारक दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं। झूठे या भ्रामक दावों के प्रमाण प्रस्तुत करने पर दंडात्मक कार्रवाई की जाएगी।

श्री हेमंत सेठी
psiindia.volliq@outlook.com, hemantmisethi60@gmail.com
एएफए की वैधता: 30-जून-2027 तक
आईबीबीआई पंजी. सं.: IBBI/IPA-002/IP-N01107/2021-2022/13628
स्वैच्छिक परिसमापक - पीएसआई इंडिया प्राइवेट लिमिटेड के मामले में

दिनांक: 31/10/2026
स्थान: नई दिल्ली

हिन्दूजा हाउसिंग फाइनेंस लिमिटेड

कॉर्पोरेट कार्यालय: नं. 167-169, 2रा तल, अन्ना सलाई, सैदापेट, चेन्नई-600015; **एवं शाखा कार्यालय:** एफ8, प्रथम तल, महालक्ष्मी टावर, सेक्टर 4, वैशाली, गाजियाबाद-201010;
ईमेल: auction@hindujahousingfinance.com

सीसीएम: विकास शर्मा - 8010807243 | **सीसीएम: सुशैन** - 8377818432
एसीएम: सुशांत तलवार - 8882667796 | **आरएलएम: नितीश गर्ग** - 7827524010;
सीएलएम : ब्रजेश गुप्ता - 8881189541

प्रतीकात्मक कब्जा सूचना

जैसा की वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का सं. 3) के अंतर्गत हिन्दुजा हाउसिंग फाइनेंस लिमिटेड के प्राधिकृत आधिकारी के रूप में तथा प्रतिभूति हित प्रवर्तन नियमवाली, 2002 के नियम 3 के साथ पठित धारा 13 (12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने प्रत्येक खाते के सामने उल्लिखित तिथियों पर मांग सूचना जारी कर ऋणधारको (इसके बाद ऋणधारको और गारंटर को सामूहिक रूप से "ऋणधारको" कहा गया है) को उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर उन्हें मांग सूचना में वर्णित राशि वापस लौटने का निर्देश दिया था।
ऋणधारक इस राशि को वापस लौटने में विफल रहे, अतः एतदद्वारा आम जनता और विशेष रूप से ऋणधारको को सूचित किया जाता है की प्रत्येक खाते के सामने दर्शाई गई तिथियों को अधोहस्ताक्षरी ने उक्त प्रतिभूति हित प्रवर्तन नियम, 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 की उप - धारा 4 के तहत प्रदत्त शक्तियों का प्रयोग करते हुए प्रत्येक खाते के सामने उल्लिखित तिथियों पर नीचे वर्णित संपत्ति का प्रतीकात्मक कब्जा ले लिया है।
विशेष रूप से ऋणधारकों/ गारंटर और आम जनता को सूचित किया जाता है की वे नीचे वर्णित संपत्ति का व्यवसाय न करें और उक्त संपत्ति का किसी तरह का व्यवसाय नीचे वर्णित राशि तथा संविदात्मक दर पर ब्याज और आकस्मिक खर्चों, लागतों, शुल्कों, आदि के लिए हिन्दुजा हाउसिंग फाइनेंस लिमिटेड के चार्ज के अधीन होगा।
ऋणधारक का ध्यान प्रतिभूत संपत्ति को विमोचित करने के लिए उपलब्ध समय के संदर्भ मे अधिनियम की धारा 13 की उप धारा (8) के प्रावधानों के प्रति आकृष्ट की जाती है।

क्र. स.	एलएएन सं.,ऋणधारकों/जमानतदारों के नाम और पता	मांग सूचना की तिथि कब्जे की तिथि	बकाया राशि
1.	**DL/DEL/LXND/A000002247**; श्री विनोद कश्यप, श्रीमती आभा विनोद, मकान 302, राज नगर एक्सटेंशन, गुलमोहर पार्क के पास, मेट्रो, गाजियाबाद, उत्तर प्रदेश, भारत-201009	06/01/26 26-10-2026 (प्रतीकात्मक)	रु. 35,88,850/- 25-09-2026 तक तथा उस पर आगे का देय ब्याज
	संपत्ति का विवरण : सेक्टर-3, सिद्धार्थ विहार, तहसील एवं जिला गाजियाबाद (उ. प्र.)-201009 में स्थित "टी होम्स फेज 1" नामक परियोजना (जो प्लॉट सं. 3/एसपी-03 पर निर्मित है) के 14वें तल पर स्थित फ्लैट सं. ई-1404, जिसका क्षेत्रफल 1350 वर्ग फीट यानी 125.42 वर्ग मी. है। बिक्री विलेख के अनुसार चौहद्दी : पूर्वः सड़क 24 मी. चौड़ी, पश्चिमः प्लॉट नं. 3/एसपी-02, उत्तरः सड़क 50 मीटर चौड़ी, दक्षिणः प्लॉट नं. 3/एसपी-04		
2.	**DL/SHL/LJPT/A000000093**; श्री अनुज शर्मा, श्रीमती रितु शर्मा, फ्लैट नं 2955, टावर-3बी, गोल्फ लिंक्स एनएच-24, कोलंबिया एशिया अस्पताल के पास, महरौली गाजियाबाद, मेट्रो, गाजियाबा	06/20/26 26-10-2026 (प्रतीकात्मक)	रु. 26,42,614/- 25-09-2026 तक तथा उस पर आगे का देय ब्याज
	संपत्ति का विवरण : ग्राम महरौली, गोल्फ लिंक्स एनएच-24 के नाम से प्रसिद्ध कॉलोनी,, परगना डासना, तहसील और जिला गाजियाबाद, उत्तर प्रदेश में स्थित खसरा सं. 278 से 281, 366 से 398 और 589 से 591 के हिस्से में बनी बिल्डिंग/टावर-3बी के 29वें तल पर स्थित अपार्टमेंट सं. 2955 का संपूर्ण भाग और टुकड़ा, जिसका क्षेत्रफल 1135 वर्ग फीट है। बिक्री विलेख के अनुसार चौहद्दीः उत्तरः फ्लैट नं. 2955, प्रवेश/सड़क, दक्षिणः लिफ्ट/सीढ़ियाँ, पूर्वः फ्लैट नं. 2956, पश्चिमः फ्लैट नं. 2954		

दिनांक: 01.11.2026 स्थान: गाजियाबाद — प्राधिकृत अधिकारी, हिंदुजा हाउसिंग फाइनेंस लिमिटेड

SHIVKAMAL IMPEX LIMITED

Regd. Office: Second Floor, Block-E-11, Green Park (Extn.) New Delhi-110016 Tel: 011-43464014, e-mail: siv_kamal@yahoo.com, info@shivkamalimpex.com Website: www.shivkamalimpex.com
CIN: L52110DL1985PLC019893

Extract of Unaudited Financial Results for the quarter and half year ended September 30, 2026

(Rs. In lakhs)

Sl. No.	Particulars	Quarter ended 30-Sept-26 (Unaudited)	Half Year ended 30-Sept-26 (Unaudited)	Quarter ended 30-Sept-25 (Unaudited)
1.	Total Income from Operations	10.76	23.13	13.24
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	5.23	12.18	10.21
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/ or Extraordinary items)	5.23	12.18	10.21
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	3.92	9.12	7.64
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	3.92	9.12	7.64
6.	Paid up Equity Share Capital	100.56	100.56	100.56
7.	Earnings Per Share (of Rs. 10 /- each) (not annualized for quarter) Basic Diluted	Rs. 0.39 Rs. 0.39	Rs. 0.91 Rs. 0.91	Rs. 0.76 Rs. 0.76

Notes:
1. The above Financial Results were reviewed by the Audit Committee and approved by the Board of Directors of the company at their respective Meeting(s) held on 31-Oct-2026.
2. The above is an extract of detailed format of Unaudited Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results is available on the website of Stock Exchange at www.bseindia.com and Company's Website at www.shivkamalimpex.com. The same can also be accessed by scanning the QR Code provided below:

By the Order of the Board
For Shivkamal Impex Limited
Sd/-
Manu Jain
(Director)
DIN: 07801467

Place: New Delhi
Date: 31.10.2026

प्रपत्र नं. 14
[विनियम -33(2) देखें.]
वसूली अधिकारी कार्यालय-I/II
ऋण वसूली न्यायाधिकरण दिल्ली (डीआरटी-I)
चतुर्थ तल, जीवन तारा बिल्डिंग संसद मार्ग, नई दिल्ली-110001

डिमांड नोटिस

ऋण वसूली और दिवालियापन अधिनियम, 1993 की धारा 25 से 28 और आयकर अधिनियम, 1961 की द्वितीय अनुसूची के नियम 2 के तहत नोटिस।

RC/389/2025 **07-07-2026**

पंजाब नेशनल बैंक
बनाम
भरतू राम आशीष कुमार

सेवा में,
(सीडी 1) मैसर्स भरत राम आशीष कुमार, अपने एकमात्र प्रोपराइटर - राम गोपाल बंसल के माध्यम से, 2269/71, गली रघुनंदन, नया बाजार, दिल्ली-110006। **अन्य पता:** 2533-2/17, गली लालटेन वाली, नया बाजार, दिल्ली-110006।
(सीडी 2) राम गोपाल बंसल, 892, गली नंबर 1ए, स्वतंत्र नगर, नरेला, दिल्ली।

यह सूचित किया जाता है कि **ऋण वसूली अधिकरण, दिल्ली (डीआरटी-1)** के माननीय पीठासीन अधिकारी द्वारा **TA/119/2023** में पारित आदेशों के अनुपालन में जारी वसूली प्रमाणपत्र के अनुसार, आपके विरुद्ध **₹ 3838982.13** की राशि बकाया हो गई है, जिस पर दिनांक **25/06/2018** से वास्तविक वसूली होने तक **10.15 %** दर से मासिक चक्रवृद्धि ब्याज, वाद के लंबित रहने की अवधि का ब्याज एवं भविष्य का ब्याज तथा **₹ 150000 (केवल एक लाख पचास हजार रुपये)** की लागत भी देय है। उक्त राशि एवं देय ब्याज तथा लागत का भुगतान आपके द्वारा संयुक्त एवं पृथक रूप से / पूर्ण रूप से / सीमित रूप से (जैसा लागू हो) किया जाना है।

2. इस नोटिस के माध्यम से आपको नोटिस प्राप्ति के 15 दिनों के भीतर उपरोक्त राशि का भुगतान करने का निर्देश दिया गया है। ऐसा न करने पर बैंकों एवं वित्तीय संस्थाओं को शोध्य ऋण वसूली अधिनियम, 1993 और उसके अधीन नियमों के प्रावधानों के अनुसार वसूली की जाएगी।
3. आपको सुनवाई की अगली तारीख को या उससे पहले एक हलफनामे पर अपनी संपत्ति का विवरण घोषित करने का आदेश दिया जाता है।
4. आपको आदेश दिया जाता है कि दिनांक **19.11.2026 को प्रातः 10:30 बजे** अधोहस्ताक्षरी के समक्ष आगे की कार्यवाही हेतु उपस्थित हों।
5. उपरोक्त राशि के अतिरिक्त, आप भुगतान करने के लिए भी उत्तरदायी होंगे:
(क) इस तरह के ब्याज के रूप में प्रमाण पत्र / निष्पादन कार्यवाही की इस सूचना के तुरंत बाद शुरू होने वाली अवधि के लिए देय है।
(ख) इस नोटिस और वारंट और अन्य प्रक्रियाओं और देय राशि की वसूली के लिए की गई अन्य सभी प्रक्रियाओं की तामील के संबंध में किए गए सभी लागत, शुल्क और व्यय।

मेरे हस्ताक्षर और इस न्यायाधिकरण की मोहर के तहत दिनांक 07.07.2026 को दिया गया।

हस्ता/-
निरंजन शर्मा
वसूली अधिकारी-II
ऋण वसूली अधिकरण दिल्ली (डीआरटी-1)

नैनीताल बैंक

शाखा - सेक्टर-4, प्लॉट नं. 3, कमर्शियल, मेन रोड, वैशाली, गाजियाबाद, उत्तर प्रदेश - 201010, फोन 0120-2779118, ई-मेल : vaishali@nainitalbank.co.in

कब्जा सूचना (अचल सम्पत्तियों हेतु)

सर्वसाधारण को सूचित किया जाता है कि अधोहस्ताक्षरकर्ता **नैनीताल बैंक, सेक्टर-4, प्लॉट नं. 3, कमर्शियल, मेन रोड, वैशाली, गाजियाबाद, उत्तर प्रदेश - 201010** शाखा का प्राधिकृत अधिकारी है तथा सिक्योरिटाइजेशन एण्ड रिकन्सट्रक्शन ऑफ फाइनेंशियल एसेट्स एण्ड, इनफोर्समेन्ट ऑफ सिक्योरिटी इन्टरेस्ट (SARFAESI) एक्ट 2002 के सेक्शन 13(12) के नियम 3 के अधीन 60 दिन की अवधि का डिमान्ड नोटिस निम्नलिखित ऋणियों तथा जमानतियों को जारी कर चुका है। यह कि ऋणी/ जमानती ऋण का पूर्ण भुगतान करने में असफल रहे अतः अधोहस्ताक्षरकर्ता ने उपरोक्त अधिनियम की धारा 13(4) व रूल 8 एवं 9 के अन्तर्गत प्राप्त अधिकारों का प्रयोग करते हुए निम्नलिखित सम्पत्ति का जो है जहां है जैसे है के आधार पर दिनांक **27.10.2026** को कब्जा ले लिया है। विशेष रूप से कम्पनी/जमानतियों तथा सामान्य रूप से सम्पूर्ण जनता को साकाम किया जाता है कि निम्नलिखित सम्पत्ति से सम्बन्धित किसी भी प्रकार का लेन-देन न करें। सम्बन्धित लेन-देन दि नैनीताल बैंक लि0 के संभवित ऋणियों/जमानतियों पर देय धनराशियों तथा उस पर देय ब्याज एवं अन्य सम्बन्धित खर्चे की सीमा तक बैंक प्रभार के अधीन होंगे। उधारकर्ता/जो का ध्यान सुरक्षित परिसम्पत्तियों को मुक्त कराने में उपलब्ध समय के सम्बन्ध में अधिनियम की धारा-13 की उपधारा (8) के प्रावधान को आकर्षित किया जाता है।

ऋणी/जमानतियों का नाम एवं पता

1. नीतेश जैन पुत्र अभय कुमार जैन (कर्जदार), निवासी - 19, किरण विहार, दिल्ली, ईस्ट दिल्ली, दिल्ली - 110092
2. अभय कुमार जैन पुत्र पवन कुमार जैन (जमानती), निवासी - एस-51, पहली मंजिल, पमपीला पार्क, साउथ दिल्ली, दिल्ली - 110017
3. परवीन जैन पुत्र पवन कुमार जैन (जमानती), निवासी - 15 ईस्टर्न एवेन्यू, दूसरी मंजिल, महारानी बाग, मेन रोड, श्रीनिवासपुरी, साउथ दिल्ली, दिल्ली - 110065

डिमान्ड नोटिस दिनांक 02.04.2026 को रु. 26,88,661.28 (रुपये छब्बीस लाख अट्ठासी हजार छः सौ इकसठ एवं पैसे अट्ठाईस मात्र दिनांक 01.04.2026 तक) दिनांक 02.04.2026 से आगे का ब्याज एवं अन्य खर्च (घटायें वसूली, यदि कोई हो) जारी किया जा चुका है।

दृष्टिबन्धक/बन्धक सम्पत्ति का संक्षिप्त विवरण : 1. बंधक अचल सम्पत्ति के सभी भाग व हिस्से जो कि **व्यावसायिक दुकान नं. 6, एंजेल प्राइम मॉल मल्टीप्लेक्स, साइट नं. 1, हुडा सेक्टर-11, पानीपत, हरियाणा-132103** में स्थित है। सम्पत्ति उप निबंधक के कार्यालय में **बही सं. 1, जिल्द सं. 696, पृष्ठ सं. 19, क्रमांक सं. 741, दिनांक 05.05.2015 को अभय कुमार जैन के पुत्र नीतेश जैन के नाम पर विधिवत पंजीकृत है। सीमायें- उत्तर में दुकान/यूनिट नं. 7, दक्षिण में दुकान/यूनिट नं. 5, पूरब में मॉल एट्रियम, पश्चिम में दुकान/यूनिट नं. 6A**
2. बंधक अचल सम्पत्ति के सभी भाग व हिस्से जो कि **व्यावसायिक दुकान नं. 6(A), एंजेल प्राइम मॉल मल्टीप्लेक्स, साइट नं. 1, हुडा सेक्टर-11, पानीपत, हरियाणा-132103** में स्थित है। सम्पत्ति उप निबंधक के कार्यालय में **बही सं. 1, जिल्द सं. 696, पृष्ठ सं. 19, क्रमांक सं. 742, दिनांक 05.05.2015 को अभय कुमार जैन के पुत्र नीतेश जैन के नाम पर विधिवत पंजीकृत है। सीमायें- उत्तर में दुकान/यूनिट नं. 7(A), दक्षिण में दुकान/यूनिट नं. 5(A), पूरब में दुकान नं. 6, पश्चिम में रास्ता (पैसेज) तथा हुडा पार्किंग।**

स्थान : गाजियाबाद, उत्तर प्रदेश **दिनांक : 01.11.2026** **प्राधिकृत अधिकारी**

ऋण वसूली ट्रिब्यूनल, देहरादून

भारत सरकार, वित्त मंत्रालय, वित्तीय सेवा विभाग
द्वितीय तल, पारस टॉवर, माजरा निरंजनपुर, सहारनपुर रोड़, देहरादून

आर.सी. संख्या 753/2023 दिनांक: 17.07.2026

केनरा बैंक - सर्टिफिकेट होल्डर बनाम
मेसर्स मैक्स जिम एंड स्पाइन बाइक स्टूडियो और अन्य - सर्टिफिकेट देनदार

मांग सूचना

सेवा में,
(सीडी 1) मेसर्स मैक्स जिम एंड स्पाइन बाइक स्टूडियो, तीसरी मंजिल, ढाका टॉवर, ओलंपस हाई स्कूल के सामने, जनरल महादेव सिंह रोड, देहरादून, उत्तराखंड
(सीडी 2) सुश्री नेहा राय, पुत्री सुकरा देवी राय (मेसर्स मैक्स जिम एंड स्पाइन बाइक स्टूडियो की प्रोपराइटर), निवासी: तीसरी मंजिल, ढाका टॉवर, ओलंपस हाई स्कूल के सामने, जनरल महादेव सिंह रोड, देहरादून, उत्तराखंड
अन्य पता: संतला देवी रोड, जैतनवाला, जमनीवाला, देहरादून, उत्तराखंड

डी.आर.टी., देहरादून के पीठासीन अधिकारी द्वारा **ओ.ए. नंबर 293/2023** में जारी रिकवरी सर्टिफिकेट के अनुसार, आप पर (संयुक्त रूप से और अलग-अलग) **रू0 23,76,970.82 (रुपये तेईस लाख छिहत्तर हजार नौ सौ सत्तर रुपये और बयासी पैसे)** की राशि बकाया है। इसके साथ ही, वसूली होने तक पेंडेंट-लाइट (मुकदमे के दौरान का) और भविष्य के ब्याज भी देय है, जिसकी दरें इस प्रकार हैं: **11.00% वार्षिक साधारण ब्याज के साथ 03.07.2023** से लागू, साथ ही **रू0 66,005/-** (छियासठ हजार पाँच रुपये) की लागत भी देय है।

आपको निर्देश दिया जाता है कि इस नोटिस के मिलने के 15 दिनों के भीतर ऊपर बताई गई राशि जमा करें; ऐसा न करने पर नियमों के अनुसार वसूली की जाएगी।

आपको आगे की कार्यवाही के लिए **11.11.2026** को सुबह 10:30 बजे नीचे हस्ताक्षर करने वाले अधिकारी के समक्ष उपस्थित होने का आदेश दिया जाता है।

ऊपर बताई गई राशि के अलावा, आपको निम्नलिखित का भुगतान भी करना होगा:
क) इस निष्पादन कार्यवाही (एक्जीक्यूशन प्रोसीडिंग्स) के नोटिस के ठीक बाद शुरू होने वाली अवधि के लिए देय ब्याज।
ख) इस नोटिस को तामील कराने (पहुंचाने) और बकाया राशि की वसूली के लिए की जाने वाली अन्य प्रक्रियाओं में होने वाले सभी खर्च और शुल्क।

रिकवरी अधिकारी
ऋण वसूली ट्रिब्यूनल, देहरादून

---

pnb Housing Finance Limited पंजीकृत कार्यालय : 9वीं मंजिल, अंतरिक्ष भवन, 22, के.जी. मार्ग, नई दिल्ली-110001 फोन: 011-23357171, 23357172, 23705414, वेबसाइट www.pnbhousing.com
शाखा का पता : ज्योतिएक सेंटर, तीसरी मंजिल, म्युनिसिपल नंबर 4, अर्जुन शहीद मार्ग, गांधी रोड, देहरादून - 248001,

कब्जा-सूचना (अचल संपत्ति हेतु)

जबकि, अधोहस्ताक्षरकर्ता ने पीएनबी हाउसिंग फाइनेंस लिमिटेड के प्राधिकृत अधिकारी के रूप में वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के प्रवर्तन के नियम 8(1) के अनुपालन में, और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त शक्तियों के प्रयोगार्थ, कंपनी के प्राधिकृत अधिकारी द्वारा प्रत्येक खाते के सम्मुख निर्दिष्ट तिथियों को उधारकर्ता/जों को उक्त सूचना की प्राप्ति की तिथि से 60 दिवसों के अंदर, सूचना में वर्णित राशि के प्रतिभुगतान हेतु, एक मांग सूचना निर्गत की थी। उधारकर्ता/जों राशि का प्रतिभुगतान करने में विफल हो चुके हैं अतएव एतद्द्वारा उधारकर्ता/जों को तथा जनसाधारण को सूचित किया जाता है कि अधोहस्ताक्षरकर्ता ने यहां इसमें निम्न विवरणित संपत्ति का उक्त नियमावली के नियम 9 के साथ पठित उक्त अधिनियम की धारा 13(4) के अंतर्गत उनको प्रदत्त शक्तियों के प्रयोगोपरांत, प्रत्येक खाते के सम्मुख निर्दिष्ट तिथियों को कब्जा ग्रहण कर लिया है। उधारकर्ता/जों को विशेष रूप से तथा जनसाधारण को एतद्द्वारा सावधान किया जाता है कि संपत्ति का लेन-देन न करें तथा संपत्ति का कोई व किसी भी प्रकार का लेन-देन राशि तथा ऋण सम्बन्धित के अनुसार उस पर ब्याज हेतु पीएनबी हाउसिंग फाइनेंस लिमिटेड के प्रभारधीन होगा। अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों के अंतर्गत सुरक्षित परिसंपत्तियों को भुनाने के लिए उपलब्ध समय के संबंध में उधारकर्ताओं का ध्यान आकर्षित किया जाता है।

ऋण खाता संख्या	उधारकर्ता/ सह-उधारकर्ता/गारंटरों का नाम	मांग सूचना की तिथि	बकाया राशि	कब्जा लेने की तिथि	गिरवी रखी गई संपत्ति का विवरण
HOUDEH/0118/476228 दे जी देहरादून	श्री दिनेश सिंह (उधारकर्ता), श्रीमती गीता पंवी (सह-उधारकर्ता) और श्री सत राम जोशी (गारंटर)	18-01-2024	रु.29,02,568.19 (उनतीस लाख दो हजार पाँच सौ अड़सठ रुपये और उन्नीस पैसे मात्र)	28-10-2026 भौतिक	खाता खतौनी संख्या 502 (फसली वर्ष 1410-1415), खसरा संख्या 3993 का, क्षेत्रफल 71.56 वर्ग मीटर, कुल कवर्ड एरिया (ढका हुआ क्षेत्र) 120 वर्ग मीटर, मौजा रसूलपुर, परगना पछवादून, तहसील विकासनगर, देहरादून, उत्तराखंड-248198 में स्थित। सीमाएं: उत्तर: दूसरी की भूमि, लंबाई 35 फीट, दक्षिण: श्री स्वीट बिंध की भूमि, लंबाई 35 फीट। पूर्व: दूसरों की भूमि, लंबाई 22 फीट, पश्चिम: 15 फीट सौदी सड़क, लंबाई 22 फीट

स्थान:- देहरादून दिनांक: 31.10.2026 — **प्राधिकृत अधिकारी, पीएनबी हाउसिंग फाइनेंस लिमिटेड**

Piramal Finance

पीरामल फाइनेंस लिमिटेड
सीआईएन: L65910MH1984PLC032639,
पंजीकृत कार्यालय पता: यूनिट नं. 601, 6वीं मंजिल पीरामल अमिटी बिल्डिंग, पीरामल अगस्त्य कॉर्पोरेट पार्क, कमानी जंक्शन, फायर स्टेशन के सामने, एलबीएस मार्ग, कुर्ला (पश्चिम), मुंबई-400070. टी: +91 22 3802 4000
शाखा कार्यालय: प्लॉट नं.6, ब्लॉक ए, सेक्टर-2, नोएडा, यू.पी.-201301
संपर्क व्यक्ति: 1, पीरामल फाइनेंस लिमिटेड, 022-69482444

ई-नीलामी विक्रय सूचना- अनुवर्ती विक्रय

पीरामल फाइनेंस लिमिटेड (पूर्व में पीरामल कैपिटल एण्ड हाउसिंग फाइनेंस लिमिटेड) के प्राधिकृत अधिकारी द्वारा उधारकर्ताओं से बकाया राशि की वसूली हेतु वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अंतर्गत, यहां नीचे वर्णित प्रतिभूत परिसम्पत्ति का अधिग्रहण करने के अनुपालनानुसार, अधोहस्ताक्षरकर्ता द्वारा यहां नीचे विवरणितानुसार अचल सम्पत्ति, जो कि कब्जे के अंतर्गत है, को "जैसी है जहां है आधार", "जैसी है जो है आधार तथा "यहां जो कुछ भी है आधार", जिसके विवरण नीचे दिए गए है, के क्रयार्थ प्रस्ताव आमंत्रित किए जाते हैं:

ऋण कोड/शाखा/उधारकर्ता/सह-उधारकर्ता/गारंटर	मांग सूचना की तिथि और राशि	सम्पत्ति का अंतिम पता	आरक्षित मूल्य	जमा धरोहर राशि (ईएमडी) (आर पी का 10%)	बकाया राशि (14.10.2026) तक
ऋण कोड सं. 197GUR34467, गुरुग्राम-एमजी रोड (शाखा), आनंद सिंह नेगी (कर्जदार)	दि. 28-07-2022, रु. 1615795/-, (रु. सोलह लाख पंद्रह हजार सात सौ पचानवे मात्र)	संपत्ति का संपूर्ण भाग एवं खंड, जोकि एच/फ्लैट संख्या 377, चौथी मंजिल, पॉकेट-बी-1, सेक्टर, बक्करवाला, ग्राम नई दिल्ली, दिल्ली, दिल्ली-110026	रु. 1810260/-, (रु. अठारह लाख दस हजार दो सौ सात मात्र)	रु. 181026/-, (रु. एक लाख इक्यासी हजार छब्बीस मात्र)	रु. 2865995.29/-, (रु. उनतीस लाख पचासी हजार नौ सौ पंचानवे मात्र और उनतीस पैसे)
ऋण कोड सं. 25400000102, दिल्ली - पीतमपुरा (शाखा), अशोक (कर्जदार), लक्ष्मी (सह-कर्जदार 1)	दि. 12-05-2021, रु. 1309438/-, (रु. तेरह लाख नौ हजार चार सौ अड़तीस मात्र)	संपत्ति का संपूर्ण भाग एवं खंड, जोकि संपत्ति सं. आरजेड-19, तीसरी मंजिल, पिछला दायां भाग, गैर-कृषि, पूर्वी ओर का हिस्सा, खसरा सं. 651, पूर्वी ओर का हिस्सा, खसरा सं. 651, गली सं. 04, इंद्रा पार्क, ग्राम डिफॉल्ट, दिल्ली, भारत 110045 सीमाएं: उत्तर: गली, पश्चिम: भवन का पश्चिमी ओर का हिस्सा, पूर्व: आरजेड-8/के, दक्षिण: भवन का सामने वाला हिस्सा, तत्पश्चात	रु. 1350108/-, (रु. तेरह लाख पचास हजार एक सौ आठ मात्र)	रु. 135010.8 (रु. एक लाख पैंतीस हजार दस मात्र और अस्सी पैसे)	रु. 1953461.37/-, (रु. उन्नीस लाख तिरपन हजार चार सौ इकसठ मात्र और सैंतीस पैसे)
ऋण कोड सं. 19000001445, गाजियाबाद (शाखा), सोकत अली (कर्जदार), नसीम एन (सह-कर्जदार 1)	दि. 20-02-2020, रु. 1097062/-, (रु. दस लाख सत्तानवे हजार बासठ मात्र)	संपत्ति का संपूर्ण भाग एवं खंड, जोकि फ्लैट सं. 207, प्रथम मंजिल, पिछली ओर, एलआईजी, गैर-कृषि, प्लॉट सं. ए-1/5, प्लॉट सं. ए-1/5, डीएलएफ अंकुर विहार, गाजियाबाद, उत्तर प्रदेश, भारत 201010 सीमाएं: उत्तर: अन्य भूमि, पश्चिम: अन्य संपत्ति, पूर्व: प्लॉट सं. 1/8, दक्षिण: सड़क/प्लॉट सं. ए-1/4	रु. 831600/-, (रु. आठ लाख इकतीस हजार छह सौ मात्र)	रु. 83160/-, (रु. तिरासी हजार एक सौ साठ मात्र)	रु. 2620515.53/-, (रु. छब्बीस लाख बीस हजार पांच सौ पंद्रह मात्र और तिरपन पैसे)
ऋण कोड सं. 11900001616, नोएडा - सेक्टर 2 (शाखा), राजू शर्मा (कर्जदार), रेखा शर्मा (सह-कर्जदार 1)	दि. 26-07-2018, रु. 1280561/-, (रु. बारह लाख अस्सी हजार पांच सौ इकसठ मात्र)	संपत्ति का संपूर्ण भाग एवं खंड, जोकि फ्लैट सं. 139, नया डीडीए एलआईजी फ्लैट, गैर-कृषि, तीसरी मंजिल, तीसरी मंजिल, कोंडली, घरौली, दिल्ली, दिल्ली, भारत 110010 सीमाएं: उत्तर: फ्लैट सं. 141, पश्चिम: अन्य संपत्ति, पूर्व: प्रवेश मार्ग, दक्षिण: सर्विस लेन	रु. 2438100/-, (रु. चौबीस लाख अड़तीस हजार एक सौ मात्र)	रु. 243810/-, (रु. दो लाख तैंतालीस हजार आठ सौ दस मात्र)	रु. 3343441.39/-, (रु. तैंतीस लाख तैंतालीस हजार चार सौ इकतालीस मात्र और उनतालीस पैसे)
ऋण कोड सं. 26600000127, दिल्ली - पीतमपुरा (शाखा), अरुण कुमार (कर्जदार), द्रौपदी देवी (सह-कर्जदार 1)	दि. 28-06-2021, रु. 1278644/-, (रु. बारह लाख अठहत्तर हजार छह सौ छयालीस मात्र)	संपत्ति का संपूर्ण भाग एवं खंड, जोकि फ्लैट सं. 58, चौथी मंजिल, ब्लॉक एफ-12, पॉकेट-03, सेक्टर जी-8, नरेला, दिल्ली, नई दिल्ली, दिल्ली-110040	रु. 819000/-, (रु. आठ लाख उन्नीस हजार मात्र)	रु. 81900/-, (रु. इक्यासी हजार नौ सौ मात्र)	रु. 2789378.23/-, (रु. सत्ताईस लाख नवासी हजार तीन सौ अठहत्तर मात्र और तेईस पैसे)
ऋण कोड सं. 26600000794, दिल्ली - पीतमपुरा (शाखा), दिव्या (कर्जदार), सुशील कुमार (सह-कर्जदार 1)	दि. 26-06-2023, रु. 2697273/-, (रु. छब्बीस लाख सत्तानवे हजार दो सौ तिहत्तर मात्र)	संपत्ति का संपूर्ण भाग एवं खंड, जोकि यू-41 एवं 42, भूतल, पिछला (बायां हिस्सा), खसरा सं. 339, ग्राम बिंदापुर, ब्लॉक-यू, सुभाष पार्क, उत्तम नगर, नई दिल्ली, नई दिल्ली, दिल्ली-110059 सीमाएं: उत्तर: प्लॉट का हिस्सा, पश्चिम: गली - 10 फीट, पूर्व: प्लॉट का हिस्सा, दक्षिण: प्लॉट का हिस्सा	रु. 2960100/-, (रु. उनतीस लाख साठ हजार एक सौ मात्र)	रु. 296010/-, (रु. दो लाख छियानवे हजार दस मात्र)	रु. 4580039.02/-, (रु. पैंतालीस लाख अस्सी हजार उनतालीस मात्र और दो पैसे)
ऋण कोड सं. 27300000344, दिल्ली पीतमपुरा (शाखा

SYMBOLIC POSSESSION NOTICE

ICICI Bank Branch Office: ICICI Bank Limited Plot No-23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi- 110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.
Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Royal Wood Trader/ Mohd Anwar/ Nazra Mohd/ 750405500247	House No. 268/252 A Mohalla Jagat Alam Sarai, Roadways Road Roadways Stand Sambhal Moradabad-244302 Uttar Pradesh, Owned By Mohd Anwar, (Admeasuring An Area of 182.62 Sa Mtrs North: House of Shahina Begum South: House of Nasruddin And Riyazuddin East: Road West: Field of Hind Inter Collage / Date of Symbolic Possession October 29,2026	August 14,2026 Rs. 1,78,14,144.51/-	Moradabad Sambhal

The above-mentioned borrowers(s)/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: November 01, 2026
Place: Moradabad & Sambhal

Sincerely Authorised Officer,
For ICICI Bank Ltd.

HERO HOUSING FINANCE LIMITED

Regd. Office:09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057 Phone: 011 49267000, Toll Free Number: 1800 212 8800, Email: customer.care@herohfl.com Website: www.herohousingfinance.com | CIN: U65192DL2016PLC30148Contact Address: - 2nd Floor, A-6, Sector-4, Noida, Gautam Buddha Nagar, Uttar Pradesh-201301v

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the Hero Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.
The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.
The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Hero Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.
The borrower's attention is invited to provisions of sub- section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Date of Demand Notice/ Amount as per Demand Notice	Date of Possession (Constructive/ Physical)
HHFDELHOU20000009628	Anil Kumar, Savitri Devi	12-May-2026 Rs.6,64,804/- due as on 11-May-2026	28.Oct.2026 (Physical)

Description of Secured Assets/Immovable Properties: Item No 1: Residential Flat No. 3, on First Floor Back Side R.H.S. (Southern Portion), (Without roof right), Built-on Plot No. B-189 B, out of Khasra No. 235, area measuring 29.26 Sq. Meters i.e. 35 Sq. Yards, Situated at Rail Vihar Sahkari Awas Samiti Ltd., Village- Sadullabad, Pargana & Tehsil- Loni, District- Ghaziabad, Uttar Pradesh- 201102. Bounded By: North: Plot Degar. East: Service Lane 10ft., South: Plot No.B-189-A., West: Road 25ft.

HHFNSPHOU24000045175 and HHFNSPLAP24000051510	Durgesh Devi, Sachin Kumar, Jitendra Sain	11-Aug-2026 Rs.29,38,499/- due as on 10-Aug-2026	29.Oct.2026 (Symbolic)

Description of Secured Assets/Immovable Properties: House/plot No. 29 (One Storey With Roof) Having Area Measuring 77.77 Sq. Yds i.e. 65.023 Sq. Mtrs Consisting of Two Rooms, Kitchen, Toilet, Bathroom And Stairs Situated On Khasra No. 476, Indraprastha City 2 , Village Bhikkanpur, Pargana Jalalabad, Tehsil And District Ghaziabad, Uttar Pradesh Bounded By: East- Rasta 20 Ft. Wide, West- Plot No. 38, North- Plot No. 30, South- Plot No. 28

Date: - 01.11.2026
Place: - Delhi NCR

Sd/- Authorised Officer
For Hero Housing Finance Limited

FORM A
PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF PSI INDIA PRIVATE LIMITED

1.	Name of Corporate Person	**PSI India Private Limited**
2.	Date of incorporation of Corporate Person	30/11/2015
3.	Authority under which Corporate Person is incorporated / registered	ROC- DELHI
4.	Corporate Identity Number/Limited Liability Identity Number of Corporate Person	U74900DL2015FTC287956
5.	Address of the Registered Office and Principal Office (if Any) of Corporate Person	Flat No. 302, Third Floor, Plot No. 4, Site No. 4, LSC, Kalkaji, Near Site No. 42, Near Site No. 42, South Delhi, New Delhi, 110019
6.	Liquidation Commencement Date of Corporate Person	30/10/2026
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	**Name: Mr. Hemant Sethi** **IBBI Reg No.:** IBBI/IPA-002/IP-N01107/2021-2022/13628 **Email Address:** psiindia.volliq@outlook.com hemantmlsethi60@gmail.com **IBBI Registered Address:** Block No. IB, House No. 8-C, Ashok Vihar, Phase-1, Opp. sports Complex, North West, Delhi, 110052. **Communication Address 1:** - C-1/2846 Sushant Lok Phase -1 Gurgaon-122002.
8.	Last Date for Submission of Claims	29/11/2026

Notice is hereby given that the PSI India Private Limited has commenced voluntary liquidation on 30/10/2026. The stakeholders of PSI India Private Limited are hereby called upon to submit a proof of their claims, on or before 29/11/2026, to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Mr. Hemant Sethi
psiindia.volliq@outlook.com, hemantmlsethi60@gmail.com
AFA Valid Upto -30-Jun-27
IBBI Reg No.: IBBI/IPA-002/IP-N01107/2021-2022/13628
Voluntary Liquidator in the matter of PSI India Private Limited

Date : 31/10/2026
Place: New Delhi

FORM NO. INC-26
[Pursuant to Rule 30 of Companies (Incorporation) Rules 2014]
Advertisement to be published in Newspaper for the change in Registered Office of the Company from one state to another
Before the Central Government
Northern Region Bench, (NCT) Delhi

In the matter of sub-section 4 of section 13 of the Companies Act 2013 and clause (a) of sub-section (5) of Rule 30 of the Companies (Incorporation) Rules 2014

AND

In the matter of M/S **NETWORK TOLL SOLUTION PRIVATE LIMITED** having its Registered Office at 86,FIRST FLOOR, DDA MIG FLATS, WEST DELHI, MADIPUR, (NCT) DELHI-110026, INDIA

Notice is hereby given to General Public that the company proposes to make the application to the Central Government under section 13 of the Companies Act 2013, seeking confirmation of alteration of Memorandum of Association of the company in term of special resolution passed at Extra ordinary General Meeting held on 8th Day of October 2026 to enable the company to change its Registered Office from **"State of Delhi" to "State of Uttar Pradesh"**.

Any person whose interest is likely to be affected by the proposed change, may deliver either on MCA portal (www.mca.gov.in) by filing investor complaint form or cause to be deliver or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director at the Address B-2 WING, 2nd FLOOR, PARYAVARAN BHAWAN, CGO COMPLEX, NEW DELHI – 110003, within 14 Days of date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

Address of registered office: 86, First Floor, DDA Mig Flats, West Delhi, Madipur, Delhi-110026, India

FOR AND ON BEHALF OF
NETWORK TOLL SOLUTION PRIVATE LIMITED
Sd/-
PUNEET JAIN
DIRECTOR
DIN:09520844

Date : 01.11.2026
Place : Delhi

KOTAK MAHINDRA BANK LTD.

Registered Office: - 27 BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai -400 051. Corporate identity L65110MH1985PLC038137). Branch Offices: Kotak Mahindra Bank Ltd., EPICAH Mall, 2nd Floor, 68,68/1, Najafgarh No. Road, Moti Nagar, New Delhi-110015.

PUBLIC NOTICE FOR AUCTION CUM SALE

Notice is hereby given to the public in general and in particular to the Borrower/Co-Borrower/Guarantor/Mortgagor that the below described immovable property mortgaged to Kotak Mahindra Bank Ltd, and the Physical Possession of which has been taken over by the Authorised Officer of Kotak Mahindra Bank Ltd, which will be sold on "AS IS WHERE IS" "WHATEVER THERE IS" AND "AS IS WHAT IS" basis. Offers are invited to take part in e-auction through the Web Portal of our e-Auction Service Partner, https://eauctions.co.in (Linkstar Tech Solutions Private Limited) by the undersigned for sale of the immovable property of which particulars are given below:

Name of the Borrower(s) / Guarantor(s) / Mortgagor(s)	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price	Date of Inspection of Immovable property	Date/ time of Auction
1.Delhi Foundry Pvt. Ltd. Through its Director Luv Jain (Borrower & Mortgagor) **2.Geburt Plast Pvt. Ltd.,** Through its Director (Guarantor) **3.Mr. Luv Jain (Guarantor) 4.. Mrs. Shalu Jain (Guarantor),**	**For Delhi Foundry Pvt. Ltd.,** Demand Notice Dated 26.09.2025 Rs. 1,20,73,207/- (Rupees One Crore Twenty Lakhs Seventy Three Thousand Two Hundred Seven Only) For A/C No. OD-6247992214.	PROPERTY: -All that Part and Parcel of property bearing "Plot No. 3/1/30 Site 4 Area Admeasuring 1070.62 sq. mtrs. Industrial Area Sahibabad, Pargana/Tehsil Ghaziabad, Uttar Pradesh" Bounded By: North: Plot No. 3/1/29, South: Plot No. 3/1/31, East: 40' wide road, West: Plot No. 2/2 Possession: Physical	Rs. 10,60,00,000/- (Rupees Ten Crore Sixty Lakhs Only)	13/11/2026 11:00 hrs. – 13:00 hrs.	03/12/2026 from 11:00 hrs. to 12:00 hrs.
1.Geburt Plast Pvt Ltd.. Through its Director Luv Jain (Borrower) **2.Delhi Foundry Pvt Ltd.,** Through its Director (Guarantor & Mortgagor) **3.Mr. Luv Jain (Guarantor)**	**For Geburt Plast Pvt Ltd.,** Demand Notice dated 17.11.2025 Rs. 6,38,88,824.99/- (Rupees Six Crore Thirty Eight Lakh Eighty Eight Thousand Eight Hundred Twenty Four and Paise Ninety Nine Only) For A/C No. OD-1746922021			**Earnest Money Deposit (EMD)** 10% of Bid Amount Rs.1,06,00,000/- (Rupees One Crore Six Lakhs only)	

Last Date for Submission of Offers / EMD: - 02/12/2026 till 5.00 pm.

Important Terms & Conditions of Sale:

(1) The E - Auction shall be conducted only through "Online Electronic Bidding" through website https://eauctions.co.in on 03-12-2026 from 11.00 a.m. to 12.00 p.m with unlimited extensions of 5 minutes duration each.
(2) For details about E-Auction, the intending bidders may contact M/s. Linkstar Tech Solutions Private Limited through its Technical Team @ +91-9898664651; e-mail id- admin@eauctions.co.in.
(3) The intending bidders may visit the Bank's official website - https://www.kotak.com/en/bank-auctions.html for auction details and for the terms and conditions of sale.
(4) For detailed terms and conditions of auction sale, the bidders are advised to go through the portal https://eauctions.co.in and the said terms and conditions shall be binding on the bidders who participate in the bidding process.
(5) It is requested that the interested Bidder/s are required to generate the login ID and password from the portal https://eauctions.co.in before uploading the bid and other documents.
(6) The bid form has to be filled in the prescribed form and is to be submitted / uploaded online only along with KYC documents of the Bidder/s on the portal https://eauctions.co.in on or before 02-12-2026 up to 05.00 p.m. and the scanned copies of the duly filled and signed bid documents and KYCs of the Bidder/s should be sent by mail to ashok.motwani@kotak.com. The Bidder shall write the subject of the email "ashok.motwani@kotak.com &/or vikas.j@kotak.com"
(7) Prospective bidders may avail online training, for generating Login ID and password and for online bidding process etc., from M/s. Linkstar Tech Solutions Private Limited on above mentioned contact numbers.
(8) The tender/offer form shall be accompanied by Pay order/Demand Draft drawn on a Scheduled Bank in favour of "Kotak Mahindra Bank Ltd." payable at at Delhi towards Earnest Money Deposit (EMD). In case of delay in depositing the EMD and/or submission of Bid documents within the prescribed time limits due to any technical glitch, the Authorized Officer, to maximize the bid participation and inter-se bidding process, at its sole discretion and upon his satisfaction, can accept the Bid/s received after the schedule cutoff time without giving any disclosure to any person. Any bid submitted without depositing the EMD amount shall stand automatically rejected. The EMD deposited by the proposed bidder shall not earn any interest.
(9) The bid price to be submitted shall be equal to and / or above the Reserve Price and during the bidding process, bidders who have submitted bids shall improve their further offers in multiples of INR ,100,000.00 (Rupees One Lacs Only).
(10) There is an intended purchaser of the property on the RP amount, in case no bid is received, the property will be sold to intended purchaser on the RP amount.
(11) In case any bid is placed within last 5 minutes of the closing time of the e-auction proceeding, the closing time shall automatically and immediately get extended by another 5 minutes.
(12) The successful bidder has to deposit 25% of the highest bid amount (including EMD already paid) immediately not later than next working day by Demand Draft drawn in favour of Kotak Mahindra Bank Ltd., payable at Delhi and the balance amount of sale price shall be paid by the successful bidder within 15 days from the date of confirmation of sale by Bank. The EMD as well as Sale Price paid by the interested bidders shall carry no interest. The deposit of EMD or 25%, whatever the case shall be forfeited by the Bank, if the successful bidder fails to adhere to the terms of sale or commits any default.
(13) The highest bidder will not have any right and title over the property until the Sale Certificate is issued in his favor subject to realization of entire Auction Price and other incidental expenses. Sales shall be subject to terms and conditions of E - Auction and confirmation by the Secured Creditor to that effect.
(14) If the successful bidder fails to deposit the entire bid / auction amount, the amount already deposited by the successful bidder shall be forfeited and the defaulting bidder shall neither have claim on the property nor on the amounts deposited. The Authorized Officer shall be free to exercise any one or more rights available to him in terms of the provisions of SARFAESI Act, 2002 and the Security Interest Rules, 2002, in respect of the auction property.
(15) On receipt of the entire sale consideration within the stipulated period as mentioned above, the Authorized Officer shall issue the Sale Certificate, the sale shall be completed thereafter, and Kotak Mahindra Bank Limited shall not entertain any claims.
(16) The sale certificate shall be issued with the same name in which the Bid is submitted. No request for inclusion/substitution in the sale certificate of names of any person(s) other than those mentioned in the bid shall be entertained.
(17) The EMD amount, to the unsuccessful bidder/s, shall be returned by Kotak Mahindra Bank Ltd, in their accounts by way of RTGS / NEFT / Funds Transfer, within 10 (Ten) working days and without any interest.
(18) The Authorized Officer has the absolute right to accept or reject a bid or postpone/cancel the notified E – Auction Sale without assigning any reason. In the event of postponement/cancellation of the E – Auction Sale after submission of the bids, EMD submitted by the bidders will be returned, without interest and in case the bids are rejected, Authorized Officer can negotiate with any of the bidders or other parties for sale of the property by private treaty.
(19) In an event of failure of the E – Auction Sale for the want of bids or otherwise or for any other reason, the Authorized Officer can enter into a private treaty for sale of the property, as a whole or any part thereof, with the proposed purchaser or any other party providing an offer to purchase the property.
(20) In the event where a bidder is declared as the successful bidder in the e-auction sale conducted and subsequent to that, if the auction proceedings are stayed by any Court /Tribunal, at any stage till the stage of issuance of the sale certificate and handing over the possession, including but not limited to restraining the bank from further proceedings, then the bidder shall not have any right to claim the refund of the EMD/amount so deposited by him /her or any interest on the amount so deposited towards the sale of the property. The Bank at its sole discretion will refund the money so deposited, without any interest and/or damage and/or claims and no communication will be entertained whatsoever in this regard.
(21) The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorized Officer / Secured Creditor, but the Authorized Officer / Secured Creditor shall not be answerable for any error, misstatement or omission in this proclamation.
(22) Any other encumbrances are not known to the Bank. The Authorized Officer or the Bank shall not be responsible for any charge, lien, encumbrance, or any other dues to the Government or anyone else in respect of property Auctioned. The Intending Bidder is advised to make their own independent inquiries regarding the encumbrances on the property including statutory liabilities, arrears of property tax, electricity dues etc.
(23) All statutory dues/ other dues including registration charges, stamp duty, taxes etc. shall have to be borne by the purchaser.
(24) All outgoings' charges i.e. Municipal Taxes, Maintenance/Society charges, Electricity and Water charges and any other dues or taxes including transfer charges / fees in respect of the property put for Auction-cum-Sale under the present notice shall be paid by the successful Bidder/Purchaser solely.
(25) All other incidental charges (including but not limited to security charges or maintenance charges for preservation of the property under the present auction) will be borne solely by the highest bidder from the date of issuance of Certificate of Sale, which will have to be cleared / reimbursed to the Bank before registration of the Certificate of Sale. However, at the sole discretion of the Authorized Officer, any just and reasonable delay will be considered for exemption, without setting any precedent for future.
(26) As per Section 194-IA of the Income Tax Act, 1961, TDS @1% shall be applicable on the sale proceeds, if the sale consideration is Rs. 50,00,000.00 (Rupees Fifty Lakhs only) and above, the Successful bidder/purchaser shall deduct and deposit 1% TDS, for the Property in the name of the mortgagor, to be borne by him from the sale price of the respective property and deposit the same with Income Tax Department, Furthermore only 99% of the Sale price is to be remitted to the Bank. The Sale Certificate will be issued by the Bank, in favour of the Successful bidder/purchaser, only upon the receipt of Form 16B, Form 26QB and the Challan evidencing the deposit of such TDS.
(27) Sale will strictly be on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS" & "NO RECOURSE BASIS" on the terms and conditions as mentioned herein, however the Authorized Officer shall have the absolute discretionary right to change or vary any of the terms and conditions. The bidders are advised to make their own independent inquiries regarding any encumbrances, Search in Sub-Registrar Office and Revenue Records and Municipal Records and any administrative Government records relating to the concerned Property and shall satisfy themselves regarding the nature and description of the property, condition, any encumbrances, lien, charge, statutory dues, etc. before submitting the bid for the concerned Property.
(28) If the dues of the bank together with all costs, charges and expenses incurred by them or part thereof as may be acceptable to the bank are tendered by/on behalf of the Borrower/s/Guarantor/s/Mortgagor/s, at any time on or before the date fixed for sale, the auction / sale of asset may be cancelled. The Authorized Officer reserves the right to accept any or reject all bids, if not found acceptable or to postpone/cancel / adjourn/discontinue or vary the terms of the auction at any time without assigning any reason whatsoever and his decision in this regard shall be final.
(29) The bidders shall be deemed to have read and understood the terms and conditions of the sale and shall abide by the said terms and conditions.
(30) The bidders should ensure proper internet connectivity; power back up etc., The Bank shall not be liable for any disruption due to internet failure, power failure, or technical reasons or contingencies affecting the E-Auction proceedings.
(31) Kotak Mahindra Bank Limited or its employees will not be liable for any claims from any person in respect of the property put for sale.
(32) The present notice is also uploaded on the Bank's official website i.e. www.kotak.com and interested parties can visit the same also.
(33) For inspection of the property or for any further details kindly contact Mr. Ashok Motwani (Mobile No.: +91 9873737351, E-mail ID: Ashok.motwani@kotak.com) or Mr. Girish Rajora (Authorized Officer) on +91-8588870069
(34) The Auction Purchaser should not be related to the borrower, guarantor, or mortgagor, nor he/she is acting on their behalf, in concert with them ,or as their nominee, to acquire the secured asset listed for auction sale under the provisions of SARFAESI Act"

The Borrower (s) / Mortgager(s) / Guarantor(s) are hereby given **STATUTORY 30 DAYS NOTICE UNDER RULE 9(1), 6(2) & 8(6) OF THE SARFAESI ACT** to discharge the liability in full and pay the dues as mentioned above along with up to date interest and expenses with in Fifteen days from the date of this notice failing which the Secured Asset will be sold as per the terms and conditions mentioned above. In case there is any discrepancy between the publications of sale notice in English and Vernacular newspaper, then in such case the English newspaper will supersede the vernacular newspaper and it shall be considered as the final copy, thus removing the ambiguity. If the borrower/guarantors/mortgagers pays the amount due to Bank, in full before the date of sale, auction is liable to be stopped.
For detailed terms and conditions of the sale, contact the Bank officer Mr. Ashok Motwani @ 9873737351 & Mr. Vikas J. @ 8700994755 at above mentioned regional office of Bank.
Special Instruction: e-Auction shall be conducted by our Service Provider, M/s Linkstar Tech Solutions Private Limited on behalf of Kotak Mahindra Bank Limited (KMBL), on pre-specified date, while the bidders shall be quoting from their own home/ offices/ place of their Bid as per their choice above the Reserve Price. Internet connectivity and other paraphernalia requirements shall have to be ensured by bidders themselves. Please note that failure of Internet connectivity (due to any reason whatsoever it may be) shall be sole responsibility of bidders and neither KMBL nor Linkstar Tech Solutions Private Limited shall be responsible for these unforeseen circumstances. In order to ward-off such contingent situation, bidders are requested to make all the necessary arrangements/ alternatives whatever required so that they are able to circumvent such situation and still be able to participate in the e-Auction successfully. However, it is requested to the Bidder(s) not to wait till the last moment to quote/improve his/ her Bid to avoid any such complex situations.

Place: Ghaziabad
Date: 01-11-2026

Kotak Mahindra Bank Ltd.
Sd/- Authorised Officer,

VINAYAK POLYCON International Ltd.

Regd. Office : 312, Navjeevan Complex, 29, Station Road, Jaipur - 302006 • Ph. : 0141-2377007
Email: investor@vinayakpolycon.com, Website: www.vinayakpolycon.com
CIN NO.: L25209RJ2009PLC030620 (Amount Rs. In Lakhs)

Extract of the Standalone Un-audited Financial Results for the quarter and half year ended September 30, 2026

S. No.	Particulars	3 months ended 30-09-2026 (Unaudited)	Half Year ended 30-09-2026 (Unaudited)	3 months ended 30-09-2025 (Unaudited)
1	Total Income from Operations (net)	617.76	1227.33	507.37
2	Net Profit /(Loss) for the period before Tax, Exceptional and /or Extraordinary items	2.73	7.55	5.99
3	Net Profit /(Loss) for the period before Tax (After Exceptional and /or Extraordinary items)	2.73	7.55	5.99
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	2.75	7.14	4.32
5	Total Comprehensive Income for the Period (Comprising Profit/ (Loss) for the period (After Tax) and other Comprehensive Income (After Tax)	2.75	7.14	4.32
6	Equity Share Capital	308.13	308.13	308.13
7	Reserves (excluding Revaluation Reserves) as shown in the balance sheet of previous year	-	-	-
8	Earning per share (EPS) (of Rs. 10/- each) (for continuing and discontinued operations)			
	1. Basic:	0.09	0.23	0.14
	2. Diluted:	0.09	0.23	0.14

Notes: (1) These Standalone Ind AS Financial Results have been prepared in accordance with the recognition and measurement principles laid down in Ind AS 34 Interim Financial Reporting prescribed under Section 133 of the Companies Act, 2013, read with relevant rules issued thereunder. (2). The above is an extract of the detailed format of Financial Results for the quarter and half year ended September 30, 2026 filed with the Stock Exchange under Regulation 33 of SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Financial Results for the quarter and half year ended September 30, 2026 are available on the website of Bombay Stock Exchange (www.bseindia.com) and website of the Company (www.vinayakpolycon.com).

Place: Jaipur
Date: October 31, 2026

For and on behalf of the Board
Sd/- **Vikram Baid**
(Whole-Time Director & Chief Financial Officer)

GENOMIC VALLEY BIOTECH LIMITED

Reg. Office: 4 K.M. Stone, Berri Chharra Road Vill. Kherka, Musalman, P.O. Tandaheri, Teh Bahadurgarh, Jhajjar, Haryana-124507
CIN NO. L01122HR1994PLC033029, Phone: 9811341542,
Email: genomicvalley@gmail.com; Website: http://www.genomicvalley.com

EXTRACT OF STANDALONE UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED ON 30TH SEPTEMBER, 2026 (Amount in Rs.)

Sr. No.	Particulars	Quarter ended (30.09.2026)	Preceding 3 Months ended (30.06.2026)	Corresponding 3 months ended in the previous year (30.09.2025)	Previous Year ended (31.03.2026)
		Un-Audited	Un-Audited	Un-Audited	Audited
1	Total Income from Operations	-	3,80,000	9,00,000	26,75,000
2	Net Profit for the period (before tax, Exceptional and/or Extraordinary items)	-1,97,731	1,46,162	33,049	4,00,410
3	Net Profit before tax for the period (after Exceptional and/or Extraordinary items)	-1,97,731	1,46,162	33,049	4,00,410
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	-1,97,731	1,46,162	33,049	3,03,041
5	Total Comprehensive Income for the period (comprising profit for the period (after tax) and other Comprehensive Income (after Tax)	-1,97,731	1,46,162	33,049	3,03,041
6	Equity Shares Capital (Face value Rs.10/- Per equity share)	30,54,500	30,54,500	30,54,500	30,54,500
7	Reserve (excluding Revaluation Reserve) as shown in the Audited balance sheet of previous accounting year	-	-	-	-
8	Earning Per Share of Rs. 10/- each (for continuing and discontinued Operations) Basic and diluted	-0.06	0.05	0.01	0.10

Notes:
1. The above results after being reviewed by the Audit Committee have been taken on record by the Board at its Meeting held on 30th October 2026. Statutory Auditor has carried out the limited review of the Financial for the above said period.
2. The previous periods figures has been regrouped and reclassified where ever necessary.
3. The above is an extract of the detailed format of Quarterly ended Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly ended Financial Results are available on the Stock Exchange websites i.e, www.bseindia.com and Companies Website i.e, http://www.genomicvalley.com. The same can be accessed by scanning the QR code provided below.

Place: New Delhi
Date: 30.10.2026

For Genomic Valley Biotech Limited
Sd/-
Yogesh Agrawal
Chairman & Managing Director
DIN: 01165288

IDFC FIRST Bank Limited

(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office: - KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.
Tel : +91 44 4564 4000 | Fax: +91 44 4564 4022

Notice under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

The following borrowers and co-borrowers availed the below mentioned secured loans from **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited)** The loans of the below-mentioned borrowers and co- borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amounts due by them to **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited)** are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr No.	Loan Account No.	Type of Loan	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice
1	26692374	HOME LOAN	26-Sep-2026	20,57,229.46/-

NAME OF BORROWERS AND CO-BORROWERS : 1. MANBAHAL 2. MALA SINGH

PROPERTY ADDRESS : ALL THAT PIECE AND PARCEL OF BUILT UP SECOND FLOOR, UPTO CEILING LEVEL ONLY (WITHOUT ROOF RIGHTS), HAVING ITS AREA MEASURING 75.06 SQ. YDS. I.E. 62.75 SQ. METERS, CONSISTING OF ACCORDING TO THE SITE, WITH THE COMMON RIGHTS OF STAIRS, PASSAGE, ENTRANCE, 1/4TH SHARE OF PARKING (I.E. ONE CAR & ONE TWO WHEELER PARKING) & OTHER COMMON FACILITIES, ALONG WITH THE RIGHTS TO GO ON THE ROOF OF TOP FLOOR FOR THE MAINTENANCE OF WATER TANK & T.V. DISH ANTENNA ETC., TOGETHER WITH THE 1/4TH UNDIVIDED PROPORTIONATE FREE HOLD RIGHTS OF THE LAND UNDERNEATH, BEARING PROPERTY NO. A-31/35-A, OUT OF KHASRA NO. 170, SITUATED AT VILLAGE: MAUJPUR, IN THE ABADI OF NETAJI GALI NO. 3, MAUJPUR, ILLAQA SHAHDARA, DELHI-110053, AND **BOUNDED AS EAST: PROPERTY OF OTHERS WEST: PROPERTY NO. 31/35, NORTH: PROPERTY OF OTHERS, SOUTH: GALI**

You are hereby called upon to pay the amounts to **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited)** as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc. within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited).** Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

Date : 01.11.2026
Place : DELHI

Sd/- Authorized Officer
IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited)

LARK TRADING AND FINANCE LIMITED

CIN: L34102UP1987PLC009222
Regd. off: C-273 Sector-63, Noida, Gautam Buddha Nagar, Uttar Pradesh-201301
Telephone - 011-22159466, **Email:** larktradingfinance@gmail.com **Website:** www.larktrading.in

Extract of the Unaudited Standalone Financial Results for the Quarter and Half Year Ended September 30, 2026
(Regulation 47(1) (b) of the SEBI (LODR) Regulations, 2015) (Amt. in Lakhs)

Particulars	Quarter Ended			Half Year Ended		Year Ended
	30.09.2026	30.06.2026	30.09.2025	30.09.2026	30.09.2025	31.03.2026
	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
Revenue from operations	94.78	83.14	16.56	177.93	33.47	122.97
Other Income	0.69	3.17	0.13	3.87	0.20	23.13
Net Profit/(loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(0.15)	24.45	(4.55)	23.33	(0.34)	(12.41)
Net Profit/ (loss) for the period after tax (after Exceptional and/or Extraordinary items)	(0.15)	18.30	(4.55)	17.17	(0.34)	(9.00)
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(0.15)	18.30	(4.55)	17.17	(0.34)	(9.00)
Equity Share Capital	526	526	526	526	526	526
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of previous year)	205.54	0.00	0.00	205.54	0.00	188.37
Earnings Per Share (of Rs. 10/- each) for continuing and discontinued operations)-						
1. Basic	0.00	0.35	(0.09)	0.33	(0.01)	(0.17)
2. Diluted	0.00	0.35	(0.09)	0.33	(0.01)	(0.17)

Note:
The above is an extract of the detailed format of Quarterly/Half Yearly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Half Yearly Financial Results is available on the Websites of the Stock Exchange www.msei.in and on the website of the Company at www.larktrading.in

For Lark Trading and Finance Limited
Sd/-
(Shivani Tayal)
Whole time Director
DIN: 10231038

Date: 30.10.2026
Place: Noida

NAINITAL BANK

Branch- Rudrapur, Address- D1/D2/VII B, Civil Line, Near Janta Inter College, Rudrapur, Udham Singh Nagar- 263153, Mobile: 7055101551

DEMAND NOTICE

NOTICE UNDER SECTION 13(2) OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002

All the borrowers/guarantors/co-obligants mentioned herein below are notified that loan(s) availed by them from **The Nainital Bank Ltd., Rudrapur, Address- D1/D2/VII B, Civil Line, Near Janta Inter College, Rudrapur, Udham Singh Nagar- 263153** branch is/are NPA/s. The demand notice u/s 13(2) of the SARFAESI Act. 2002 sent through Registered Post/Courier have been received/ returned undelivered. We indicate our intention of taking possession of secured securities whose brief are mentioned below as per section